

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2370

ANSWERED ON:28.03.2012

CHILD CARE LEAVE

Das Shri Khagen;Nimmala Shri Kristappa;Rathod Shri Ramesh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that the lady employees have to run from pillar to post for sanctioning their Child Care Leave (CCL) in the University Grants Commission; and

(b) if so, the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) & (b) :According to the information furnished by the University Grants Commission (UGC), Child Care Leave (CCL) scheme for women employees of UGC is being implemented in accordance with Government of India orders in respect of Central Government employees.

As per rules, CCL cannot be demanded as a matter of right. UGC has reported that CCL is granted keeping in view the exigencies of work and on merits of the case.